189	Oral Answers	[9 AUG.	1960]	tc	Questiona	190
what ca Ratnagin	HRIMATI SEETA PARMAN ttegory of priority has the i been put and how long is sanctioned?	e port of	implemented and	by	Government	and how;
	RAJ BAHADUR: Ratnagir and as one of the ports here the list.		(b) wheth establish son farms for bein and at what established?]	me o g exhi	consolidated ibited and if so	, how many
सहका	री क्रुधि के सम्बन्ध में नि समिति की सिफारिर्शे	জলিযম্ম			वेकास तथा स	
सामुद	*४४. श्री नवार्बासह चौहान यिक विकास तथा सहक ताने की क्रुपा करेंगे कि ः		(क) सहका स्रौर प्रवन्ध थोड़ी सी तब गया है । ज	री कृ सम्बन दीली ो फैस	(श्री एस॰ डी षि समितियों घी जरूरी सिप के साथ स्वीका ले इस ग्रोर सदन-पटल पर	की बनावट कारिशों को ।र कर लिया लिये गये हैं
	(क) सहकारी कृषि के स नगप्पासमिति की किन किन		सहायता, प्र	शासन	सिफारिशें, जिन , शिक्षण औ	र प्रशिक्षण,

को सरकार कार्यान्वित करा रही है और किस प्रकार : और

(ख) क्या सरकार प्रदर्शन के लिये कूछ सम्मिलित कृषि फामं स्थापित करने का इरादा रखती है और यदि हां, तो कितने ऐसे फाम कहां कहां स्थापित किये जायेंगे ?

t [Recommendations op Nijalingappa COMMITTEE ON CO-OPERATIVE FARMING

•54. SHRI NAWAB SINGH CHAUHAN: Will the Minister of COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state:

(a) which of the recommendations of the Nijalingappa Committee on cooperative farming are proposed to be

1 ट ति पा ð ना च Π, भौतिक लक्ष्य और वित्तीय रूपरेखा से है उनकी जांच भी मंत्रालय में, राज्य सहकार मंत्रियों के सम्मेलन, जो श्रीनगर में जुन में हुआ था, में की गई चर्चा के अनुकूल की जा चुकी है ग्रौर कुछ ग्रस्थायी फैसले भी ले लिये गये हैं , जो कि इस समय योजना आयोग के विचाराधीन हैं और जिनके सम्बन्ध में जल्दी फैसला किया जाएगा ।

(ख) ऐसा अनुमान है कि इस प्रश्न का निर्देश उन कृषि सहकारी समितियों की ग्रोर है जो कि ग्रग्रगामी परियोजनान्नों के रूप में चालू की जा रही है। इन परि-योजनाओं के विचार को स्वीकार कर लिया गया है परन्तु जितनी योजनाओं को चाल किया जायेगा उनकी संख्या अभी तक विचारावीन है। जिस स्थान पर ये परि-योजनायें चालू की जाएंगी उसका निर्णय राज्य सरकारे करेंगी ।

t [] English translation.

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विव . र	Ţ
कार्यवाहक वर्ग की_सहकारी खेती पर सिफारिझें	निर्णय
(१) सहकारी क्रुपि समिति के लिये एक ही नमूना निश्चित कर लेना उचित न होगा । हमारी विचारघारा में लचक होनी चाहिये । संस्था में स्थानीय ग्रवस्थाओं व ग्रावश्यकताग्रों के अनु-	स्वीकार
सार उचित तबदीलियां की जा सकें, जिससे ब्रावश्यक अंशों में निर्वलता न ग्राये ।	
(२) कृषि सरकारी समिति स्वैच्छिक संस्था है। किसानों को समिति में सम्मिलित करने के लिये	स्वीकार
किसी प्रकार के बल से काम नहीं लेना चाहिये श्रौर उत्तर प्रदेश व बम्बई जैसे कुछ राज्यों में जो प्रतिकूल कानून बनाये गये हैं, उनको समाप्त कर देना चाहिये ।	
(३) कृषि सहकारी समिति के पंजीबढ होने से	स्वीकार
पहले अनुकूल वातावरण पैदा करने के लिये उचित कार्यवाही करनी चाहिये, जिससे सदस्यों में निम्नलिखित विचारों का संचार हो :—	
(१) सहयोग ढारा अधिक उपज, कार्य और आय पैदा करने की सम्भावना ।	
(२) ग्रविक उपज के लिये विशेष कार्य व योजनाग्रों को तत्काल व भविष्य में चालू करना ।	
(३) वह सूत्र जहां से भौर जितनी मात्रा में तकनीकी और आर्थिक सहायता प्राप्त	
हो सकती है । (४) सदस्यों का उत्तरदायित्व । (४) खेती की प्रबन्ध-व्यवस्था ।	1
(६) समितियों को चलाने के लिये नियम श्रौर उपनियम । समितियों को बढ़ा चढ़ा कर श्राधिक सहायता व भारी लाभ	
की ग्राशाग्रों के साथ चालू न किया जाये।	
(४) कुषि सहकारी समिति की सदस्यता प्रत्येक किसान के लिये, चाहे वह ग्रपनी या दूसरों की जमीन पर खेती करता हो, खुली होनी गैर- हाजिर जमीन पालक सदस्य न बनाये जायें।	इस सिफारिश को स्वीकार कर लिया है, सिवाय इस बात के कि वे जमीन के मालिक जो खुद गैर हाजिर रहते हैं सामान्यतः सदस्य न बनाये आयें ।

193	(Aral Answers	[9 AUG. 196	0] to Question 19
	कार्यवाहक वर्ग की सहकार	री खेती पर सिफारिशें	निर्णय
H(X) कृषि सहकारी समिति श्रषिकतम परिमाण तक स श्रापस में गठी-जुड़ी हुई व सफल होने की सम्भावना होगा यदि एक से अधिक व प्रत्येक साधारण गांव में स	मित न किया जाय । इकाइयों के अधिक है और यह अच्छा ਭ कृषि सहकारी समिति	इस सिफारिश को स्वीकार कर लिया गया है, सिवाय इस वात के कि सरकारी विशेष सहायता के लिये समिति के कार्य- क्षेत्र व सदस्यों कि संख्या में न्यूनतम व अधिकतम का प्रतिबन्ध होना चाहिये । न्यूनतम व अधिकतम स्थानीय अवस्वा के अनुसार राज्य सरकारों को निश्चित करना चाहिये ।
((¢) सदस्यों को जमीन ५ व करनी चाहिये । इस अव जमीन वापिस लेने में ग्राप यदि वह उस जमीन को स् सदस्य के नाम कर सके उसे सदस्यता वापिस लेने दी जाये और जमीन समि ली जाये । छोड़ने वाले लौटा दी जाये यदि इससे किसी प्रकार का प्रतिकूल उसके बराबर की कीमत घेरे पर दी जा सकती है	ति में भी किसी के ति नहीं होनी चाहिये, मिति के किसी दूसरे । विशेष अवस्था में ते की भी स्वीकृति दे ति ढारा पट्टे पर ले ते सदस्यों को जमीन समिति के कार्य पर प्रभाव न पड़े, बरन् । की जमीन खेत के	इस सिफारिश को स्वीकार कर लिया गया है परन्तु पांच वर्ष की ग्रवधि कम से कम मानी जायेगी जिससे यदि हो सके तो समिति इससे भी ग्रधिक समय के लिये जमीन ले सके ।
(9) जमीन एकत्रित करने व मिलना चाहिये । जमीन खर्च निकाल लेने के बाद	त की ग्रामदनी, सब	जमीन की श्रामदनी बांटने का तरीका प्रत्येक समिति पर छोड़ देना चाहिये यदि समिति कुल पैदावार में से श्रामदनी देने का फैसला करे तो वह राज्य सरकार के भूखारण ग्रधिनियम में निश्चित उच्च- तम सीमा का उल्लघंन न करे।
(•	त्र) पशु, उपकरण इत्यादि किये जा सकते हैं । उनक ग्रथवा ग्रमानत समझी उ	ो कीमत हिस्सा-पूंजी	यह सिफारिश स्वीकार है, परन्तु पश्, उपकरणों इत्यादि की रकम को हिस्सा पूंजी समझा जाये ।

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कार्यवाहक वर्ग की सहकारी खेती पर सिफारिशें

নির্দায

to Question*

- (१) प्रत्येक कृषि समिति को कृषि सम्बन्धी उद्योगों के विकास व खेती की उपज बढ़ाने के लिये
- योजना तैयार करनी चाहिये । उसे क्रुटीर-उद्योग व लघु-उद्योग स्थानीय संसाधन व कारीगरों की उपलब्धि के प्रनुकूल चालू करने चाहिये ।
- (१०) सहकारी कृषि का यंत्रीकरण होना जरूरी नहीं। सहकारी खेती प्रचुर मात्रा में हाथों से परिश्रम कर के जमीन को उन्नत करने की विविध विधियों को, जैसे कि तालाबों को पुन-जीवित करना, कुंग्नों को गहरा करना, बौध बनाना ग्रौर जमीन को कटने से बचाना, ग्रपना सकती है।
- (११) यदि सहकारी कृषि समिति उन इलाकों में स्थापित की जाय जोकि चकबन्दी के लिये चुने गये हैं तो ग्रच्छा हो । यह ठीक है कि घकबन्दी से सहकारी कृषि समितियों को सफल होने में सहायता मिलेगी परन्तु इसको सहकारी समितियां चालू करने के लिये रुकावट न ानीम जाय बल्कि विकास कार्य सब क्षेत्रों में चालू होना चाहिये ।

t[THE PARLIAMENTARY SECRETARY TO THE MINISTER OF COMMUNITY DEVELOPMENT AND COOPERATION S.D.MISRA): (SHRI (a) The main recommendations relating to the pattern of organisation and management of cooperative farming societies have been accepted with certain minor modifications. A statement indicating the decisions is being laid on the Table of the House. Other recommendations which relate to pattern of assistance, administrative arrangements, education and training, physical targets and financial outlay, have also been examined in the Ministry in the light of the



discussion in the Conference of State Ministers of Cooperation held in June at Srinagar, and certain provisional conclusions have been reached. These are under consideration of the Planning Commission and will be finalised in the near future.

(b) It is presumed that this question refers to the establishment of a certain number of cooperative farming societies as pilot projects. The idea of such projects has been accepted **but** the exact number to be started is still under consideration. The location of such projects will be determined by State Governments.

tt] lish translation.

Recommendations of the Working Group on Decision taken Coop. Farming It is not desirable to lay down a uniform pattern for cooperative farming society, Approach should be flexible. Suitable changes in the organisation may be made Accepted in accordance with the local conditions and requirements without losing the essential ingredients. (2) The cooperative farming society is a voluntary association. No compulsion should be Accepted used to bring the cultivators into a society and the laws enacted in certain States in Uttar Pradesh, Bombay which contain provision to the contrary should be repealed. (3) The registration of the cooperative farming society should be preceded by suitable preparatory work so that members have acquired appreciation of (i) scope of Accepted acquired appreciation of (i) scope of increasing production, employment and income through joint effort; (ii) specific tasks and schemes to be undertaken immediately as well as in the future to step up production; (iii) the source from which and the extent to which technical and financial aid would be available; (iv) Obligations of members; (v) procedure of farm management; and (vi) rules and regulations governing the work of the societies. A society should not be organised by raising exaggerated hopes either about the financial aid or raising exaggerated future prospects. This recommendation is accepted: (4) Membership of a cooperative farming society should be open to all cultivators whether land-owners tenants or land-less workers. Absentee land holders should subject to the modification that absentee land-owners may not ordinarily be admitted as memnot be enroled as members. bers. This recommendation is accepted (5) No minimum or maximum size be laid down subject to modification that for special assistance from .Govfor a cooperative farming society. Compact and homogenious units are likely ernment there should be a mito prove more successful and it would be an advantage if more than one cooperative farming society is organised in a village of average size. nimum and maximum both in respect of area and membership. The minimum and maxi-mum may be determined by the State Governments in the light of local conditions. (6) Land should be pooled by the members for This recommendation is accepted a period of five years. Even during this period there should be no bar to withdrawal subject to the modification that the period of five years should be of member if he can transfer the land to another member of the society. In exceptional circumstances he may be allowed to withdraw his membership and treated as the minimum so that, if, possible, the cooperative may secure the land for a longer period. the land may be taken by the society on lease. An out-going member may be given back his land provided it does not

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	Recommendations of the Wor Coop. Farming	king Grou	up on Decision taken		
	adversely affect the working of Otherwise land of equivalent val periphery of the farm can b	ue on the			
(7)	Ownership for the land pooled sh rewarded and recognised. The for land should be paid out of income of the farm after meetin penses.	f the net	The mode of proving return on la Ownership may be left to be termined by individual societ If the society decides to pay si return out of gross prod it should not exceed the maxim limit laid down by the tenancy of the State concerned.	de- ies. uch uce um	
(8)	Cattle, implements etc. may be poor the members in the society. The should be treated as a deposit of capital.		This recommendation is accep subject to the modification t the value of such cattle, imp ments etc. invariably be treated share capital.	hat	
(9)	Every farming society should prepare a scheme Accepted for development of industries allied to agriculture as well as processing of agri- cultural produce. It should also under- take cottage village and small scale indus- tries taking into account the available re- sources and skill.				
(10)	Cooperative farming need not nee lead to mechanisation. A coo- farm may adopt labour intensive for carrying out various progra land improvement such as renova tanks, deepening of wells, contou- ing and soil conservation.	method mme of ation of	Accepted		
(11)	It would be an advantage if the org: of cooperative farming society is taken in areas which are earman consolidation of holdings. Whi solidation of holdings will facilit gress of cooperative farming soc should not be regarded as a c precedent and promotion work continue in all areas.	s under- rked for ile con- ate pro- cieties it ondition	Accepted		
ं श्री	नवाबसिंह चौहान : ये जो	5	प्री नवाबसिंह चौहान : जैसा	कि	
	गाजेक्ट में नमूने की तरह से सोसाइ-		जाता है कि देश के चन्दर १४००		
ोज बनेंगी इसका इन्तजाम सीवे राज्य के		१४०० एग्रीकल्चरल कोम्रापरेटिव सोसाइ-			
ग्रिगपरेटिव डिपार्टमेंट के जरिये से होगा		टीज पहले ही से हैं, तो क्या इनको भी			
	के अन्तर्गत कोई और डिपार्टमेंट	काम मे	में लाया जायेगा और क्या ये जो एक	गेज-	
। डाइरे	क्टोरेट के जरिये से करेंगे ?	स्टिंग	एग्रीकल्चरल कोम्रापरेटिव सोसाइट	ीज	
			उन्हीं स्टैंडर्ड के मुताबिक हैं, जो	কি	
	S. MURTHY: The idea is that	आपने	रखे हैं ?		
	State, Government should have a ve farming board, which will be e of the programme and taking the programme and	SHRI the find	B. S. MURTHY: According lings of this Working Group, t	g t her	

SE in ev co-op in charge of the programme and implementation thereof as far as the co-operative farms are concerned.

the findings of this Working Group, there are about 1600 co-operative farming societies working both as joint co-operative and collective co-operative

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societies. Out of these the Working Group thinks that a thousand are working well. Those which are not working well will be encouraged to work well and future societies will .also be helped to come into existence.

श्वी नवावसिंह चोहान : ऐसे इंडि-विजुम्रल किसान जो कि अपने प्रोडक्शन को बढ़ाना चाहेंगे उनको भी क्या कुछ इनकरेजमेंट दिया जायेगा और क्या यह सच है कि आप जो एप्रीकल्चरल कोम्रापरेटिव सोसाइटीज बनावेंगे उनके साथ प्रिकरेंस ट्रीटमेंट होगा ?

SHRI B. S. MURTHY: If any individual wants help, he is not denied help, but if he joins with others and forms a co-operative society, he will get more help because union is strength.

श्री देवकीनन्दन नारायण : क्या मान-नीय मंत्री महोदय यह बताने की कृपा करेंगे कि जो सिफ़ारिशें मंतूर की गई हैं उनके कार्यान्वित करने की जिम्मेदारी स्टेट्स पर होगी या सेंट्रल गवर्नमेंट पर होगी और यदि स्टेट्स पर होगी तो कहां तक स्टेट्स ने इस बात को मान जिया है ?

SHRI B. S. MURTHY: Many States have accepted the main recommendations. The main responsibility will be on the State Governments and the Centre will certainly guide, as far as possible.

श्री पां० ना० राजभोज : क्या माननीय मंत्री जी कृपा करके बतायेंगे कि यह बात सच है कि कई राज्यों ने सहकारी खेती का कार्यक्रम स्थगित किया है और पूरी तरह से इस को हाथ में नहीं लिया है क्योंकि भारत सरकार निजलिंगप्पा समिति की रियोर्ट पर विचार कर रही है ?

SHRI B. S. MURTHY: It is not quite correct.

SHRI FARIDUL HAQ ANSARI: May I know, Sir, which States have accepted the recommendations of this

Committee and how far they have been implemented?

SHRI B. S. MURTHY: The Report has been discussed by the Ministers of Cooperation of the States who had recently met in Srinagar.

DETENTION OP UP AND DOWN RAILWAT TRAINS AT JODHPUR RAILWAY STATION

f SHRI JAI NARAIN VYAS: ⁵⁵-\SHRI JASWANT SINGHt:

Will the Minister of RAILWAYS bo pleased to state:

(a) whether it is a fact that the Up and Down railway trains of the Northern Railway were detained ior a number of hours at Jodhpur railway station for want of water for the locomotives, in the month of May, 1960;

(b) if so, when and for how many hours these trains were detained; and

(c) what action Government have taken to avoid such incidents in future?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) Yes, mainly goods trains particularly on 15th, 16th and 17th May 1960.

(b) A statement is laid on the Table of the Sabha.

(c) (i) An additional water connection to the Loco shed has been put into commission. The connection to workshop will also be given as soon as pipes are available.

(ii) In order to have an independent or partially independent water supply for railway purposes at Jodhpur, a mechanical boring plant has recently been acquired to try sinking deep tube wells.

tThe question was actually asked on the floor of the House by Shri Jaswant Singh.